

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 832 of 2020**

**IN THE MATTER OF:**

**Satya Narayan Jhunjhunwala**

**...Appellant**

**Versus**

**Supriyo Kumar Chaudhuri & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Malak M. Bhatt and Ms. Neeha Nagpal, Advocates.**

**For Respondents: Mr. Ramji Srinivasan, Senior Advocate with Mr. Indranil Ghosh, Ms. Swati Dalmia and Mr. Orijit Chatterjee, Advocates for R-1.**

**Mr. Ritin Rai, Sr. Advocate with Mr. Bishwajit Dubey and Mr. Madhav Kanoria, Advocates for R-2.**

**With**

**Company Appeal (AT) (Insolvency) No. 846 of 2020**

**IN THE MATTER OF:**

**Ramesh Chander Garg & Ors.**

**...Appellants**

**Versus**

**Supriyo Kumar Chaudhuri & Ors.**

**...Respondents**

**Present:**

**For Appellants: Mr. Abhijeet Sinha and Mr. Gautam Singh, Advocates.**

**For Respondents: Mr. Ramji Srinivasan, Senior Advocate with Mr. Indranil Ghosh, Ms. Swati Dalmia and Mr. Orijit Chatterjee, Advocates for R-1.**

**Mr. Ritin Rai, Sr. Advocate with Mr. Bishwajit Dubey and Mr. Madhav Kanoria, Advocates for R-2.**

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**ORDER**  
**(Through Virtual Mode)**

**06.11.2020:** Judgment involving similar question is stated to have been pronounced.

Submission opposing admission has been filed by the Respondent. However, if the Respondents wants to file a short reply, it is permitted and same may be done within three days. Appellant shall be at liberty to file rejoinder thereto within three days thereof.

List the appeal 'for admission (fresh case)' on **20<sup>th</sup> November, 2020.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*